Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 27.06.2013

The meeting No.13/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 27.06.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri A.K. Agarwal, Sr. Industrial Adviser	Deptt. of Chemicals & Petro-
		Chemicals
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.12/AM-14, dated 20.06.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 20.06.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.13/AM-14 dated 27.06.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 13/84-ALC3/2013 MEETING DATE : 27.06.2013

Case No.:20/47/84-ALC3/2012		Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Approved
HQ File :01/84/050/00451/AM13/	RLA File :03/95/040/00786/AM13/	Lic.No/Date:0310720373	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 30.05.2013 as detailed below:-

S.No.	Export Product		Export Quantity	Import item	Quantity allowed
1.	Polyester	Partially	15,000.000	Reformate	13,292.160 M.T.
	Oriented yarn (P	OY)	M.T.	Acetic Acid	1380.000 M.T.
				Naphtha	7141.200 M.T.
				Finish Oil	151.500 M.T.
				Catalyst T8P	1.380 M.T.
				Cobalt Acetate	20.700 M.T.
				Manganese Acetate	63.480 M.T.
				Hydro-Bromic Acid	5.520 M.T.
				Sodium Hydroxide	110.400 M.T.
				Molecular Sieves	0.360 M.T.
				Activated Alumina	0.180 M.T.
				Antifoam (Pluronic PE 10-	0.015 M.T.
				100)	
				Activated Carbon	0.210 M.T.
				Titanium Dioxide	50.700 M.T.
				Antimony Trioxide	9.000 M.T.
				Dowtherm	75.000 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/50/84-ALC3/2012

Party Name: RELIANCE INDUSTRIES

Meet No/Date:13/84-ALC3/2013

Status:

	LTD.	27.06.2013	Approved
HQ File :01/84/050/00474/AM13/		Lic.No/Date:0310724933 20.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 30.05.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Partially	10,000.000	Reformate	8861.440 M.T.
	Oriented yarn (POY)	M.T.	Acetic Acid	920.000 M.T.
			Naphtha	4760.800 M.T.
			Finish Oil	101.000 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.800 M.T.
			Manganese Acetate	42.320 M.T.
			Hydro-Bromic Acid	3.680 M.T.
			Sodium Hydroxide	73.600 M.T.
			Molecular Sieves	0.240 M.T.
			Activated Alumina	0.120 M.T.
			Antifoam (Pluronic PE 10-	0.010 M.T.
			100)	
			Activated Carbon	0.140 M.T.
			Titanium Dioxide	33.800 M.T.
			Antimony Trioxide	6.000 M.T.
			Dowtherm	50.000 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/50/84-ALC3/2012	07.06.0010	Status: Approved
HQ File :01/84/050/00473/AM13/	Lic.No/Date:0310725365 22.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 30.05.2013 as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Grey/Draw Texturised	10,000.000	Reformate	8950.050 M.T.
	Filament Yarn/Texturised	M.T.	Acetic Acid	929.200 M.T.
	Filament Yarn		Naphtha	4808.400 M.T.
			Finish Oil	102.010 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.930 M.T.
			Manganese Acetate	42.740 M.T.
			Hydro-Bromic Acid	3.710 M.T.
			Sodium Hydroxide	74.330 M.T.
			Molecular Sieves	0.240 M.T.
			Activated Alumina	0.120 M.T.
			Antifoam (Pluronic PE 10-	0.010 M.T.
			100)	
			Activated Carbon	0.140 M.T.
			Titanium Dioxide	34.130 M.T.
			Antimony Trioxide	6.160 M.T.

		Do	wtherm		50.500 M.T.		
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.							

Case No.:1/5/84-ALC3/2013	-	07.06.0010	Status: Approved
HQ File :01/84/050/00009/AM14/		Lic.No/Date:0310728016 13.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 30.05.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Grey/Draw Texturised	10,000.000	Reformate	8950.050 M.T.
	Filament Yarn/Texturised	M.T.	Acetic Acid	929.200 M.T.
	Filament Yarn		Naphtha	4808.400 M.T.
			Finish Oil	102.010 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.930 M.T.
			Manganese Acetate	42.740 M.T.
			Hydro-Bromic Acid	3.710 M.T.
			Sodium Hydroxide	74.330 M.T.
			Molecular Sieves	0.240 M.T.
			Activated Alumina	0.120 M.T.
			Antifoam (Pluronic PE 10-	0.010 M.T.
			100)	
			Activated Carbon	0.140 M.T.

Titanium Dioxide	34.130 M.T.
Antimony Trioxide	6.160 M.T.
Dowtherm	50.500 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/5/84-ALC3/2013		1	Status: Deferred
5	HQ File :01/84/050/00014/AM14/		Lic.No/Date:0510350855 05.04.2013	Defer Date: 11.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.07.2013.

Case No.:2/9/84-ALC3/2013		07.06.2012	Status: Approved
HQ File :01/84/050/00033/AM14/	RLA File :03/94/040/01129/AM13/	Lic.No/Date:0310731212 15.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/36/2013-14/Hosy., dated 26.06.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Processed woven fabric made	9494 Kgs.	Kermel P Meta Aramid	3522 Kgs. (@
	from 35% Kermel P Meta		Staple fibre 1.7 dtex/50 mm	0.371 Kg. per
	Aramid Staple fibre 1.7 dtex/50		Navy blue	Kg.
	mm Navy blue, 30% 1.7 DTX		1.7 DTX 38mm PC	3019 Kgs. (@
	38mm PC Kanecaron		Kanecaron (Modacrylic)	0.318 Kg. per

	(Modacrylic), 25% Cotton, 9% Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx and 1% Nylon fibre with white metal compound 'Beltron' brand type 931, 3.3 dtex X 51mm (Antistatic)		Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx Nylon fibre with white metal compound 'Beltron' brand type 931, 3.3 dtex X 51mm (Antistatic)	Kg. 95 Kgs. (@ 0.010 Kg. per Kg.
2.	Grey woven fabric made from 35% Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm Navy blue, 30% 1.7 DTX 38mm PC Kanecaron (Modacrylic), 25% Cotton, 9% Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx and 1% Nylon fibre with white metal compound 'Beltron' brand type 931, 3.3 dtex X 51mm (Antistatic)	9494 Kgs.	Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm Navy blue 1.7 DTX 38mm PC Kanecaron (Modacrylic) Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx Nylon fibre with white metal compound 'Beltron' brand type 931, 3.3 dtex X 51mm (Antistatic)	0.094 Kg. per Kg.
3.	Processed woven fabric made from 35% Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm outremer blue, 30% 1.7 DTX 38mm PC Kanecaron (Modacrylic), 25% Cotton, 9%	9494 Kgs.	Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm outremer blue 1.7 DTX 38mm PC Kanecaron (Modacrylic)	3522 Kgs. (@ 0.371 Kg. per Kg. 3019 Kgs. (@ 0.318 Kg. per Kg.

6		Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx and 1% Nylon fibre with white metal compound 'Beltron' brand type 638, 2.2 dtex X 51mm (Antistatic)		Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx Nylon fibre with white metal compound 'Beltron' brand type 638, 2.2 dtex X 51mm (Antistatic)	• • •
	4.	Grey woven fabric made from 35% Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm outremer blue, 30% 1.7 DTX 38mm PC Kanecaron (Modacrylic), 25% Cotton, 9% Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx and 1% Nylon fibre with white metal compound 'Beltron' brand type 638, 2.2 dtex X 51mm (Antistatic)	9494 Kgs.	Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm outremer blue 1.7 DTX 38mm PC Kanecaron (Modacrylic) Nylon Staple type 420 Semidull 1.9 dtex 51.0mm 1.7 Den 2.0 in merge 174xxx Nylon fibre with white metal compound 'Beltron' brand type 638, 2.2 dtex X 51mm (Antistatic)	0.094 Kg. per Kg.
	5.	Processed woven fabric made from 35% Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm bright orange, 30% 1.7 DTX 38mm PC Kanecaron (Modacrylic), 25% Cotton, 9% Nylon Staple type 420 Semidull	9494 Kgs.	Kermel P Meta Aramid Staple fibre 1.7 dtex/50 mm bright orange. 1.7 DTX 38mm PC Kanecaron (Modacrylic) Nylon Staple type 420	3522 Kgs. (@ 0.371 Kg. per Kg. 3019 Kgs. (@ 0.318 Kg. per Kg. 902 Kgs. (@)

	1.9 dtex 51.0mm 1.7 Den 2.0 in		Semidull 1.9 dtex 51.0mm	0.095 Kg. per
	merge 174xxx and 1% Nylon		1.7 Den 2.0 in merge	Kg.
	fibre with white metal compound		174xxx	
	'Beltron' brand type 638, 2.2		Nylon fibre with white metal	95 Kgs. (@
	dtex X 51mm (Antistatic)		compound 'Beltron' brand	
			type 638, 2.2 dtex X 51mm	Kg.
			(Antistatic)	
6.	Grey woven fabric made from	9494 Kgs.	Kermel P Meta Aramid	3475 Kgs. (@
	35% Kermel P Meta Aramid		Staple fibre 1.7 dtex/50 mm	0.366 Kg. per
	Staple fibre 1.7 dtex/50 mm		bright orange.	Kg.
	bright orange, 30% 1.7 DTX		1.7 DTX 38mm PC	2981 Kgs. (@
	38mm PC Kanecaron		Kanecaron (Modacrylic)	0.314 Kg. per
	(Modacrylic), 25% Cotton, 9%			Kg.
	Nylon Staple type 420 Semidull		Nylon Staple type 420	893 Kgs. (@
	1.9 dtex 51.0mm 1.7 Den 2.0 in		Semidull 1.9 dtex 51.0mm	
	merge 174xxx and 1% Nylon		1.7 Den 2.0 in merge	Kg.
	fibre with white metal compound		174xxx	
	'Beltron' brand type 638, 2.2		Nylon fibre with white metal	95 Kgs. (@)
	dtex X 51mm (Antistatic)		compound 'Beltron' brand	0.010 Kg. per
			type 638, 2.2 dtex X 51mm	Kg.
			(Antistatic)	

Case No.:10/9/84-ALC3/2013	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Approved
HQ File :01/84/050/00041/AM14/	Lic.No/Date:0510351680 15.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/35/2013-14/Hosy., dated 26.06.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top in 100% Cotton	2025 Nos.	100% Cotton printed	3.76 Sq. meter
	printed poplin woven fabric,		poplin woven fabric,	per piece
	GSM-78+/-10%, (Style No.:		GSM-78+/-10%	
	435854)			
2.	Ladies Top in 100% Cotton solid	1850 Nos.	100% Cotton solid dyed	4216 Sq. meter
	dyed woven fabric, GSM-102+/-		woven fabric, GSM-	(2.28 Sq.
	10%, Style No.		102+/-10%	meter per
	432610/432611/432613			piece)
3.	Ladies Top in 100% Cotton	13,316	100% Cotton printed	28,175.00 Sq.
	printed poplin woven fabric,	Nos.	poplin woven fabric,	meter
	GSM-78+/-10%, (Style No.:		GSM-78+/-10%	
	426647/426648/426649/427757)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/9/84-ALC3/2013	Party Name: SHRI LAKSHMI COTSYN LIMITED,	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
$\ _{8}$	HQ File :01/84/050/00038/AM14/		II I	Defer Date: 18.07.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 18.07.2013.

	II	1 - 7		Status: Deferred
9	HQ File :01/84/050/00040/AM14/		Lic.No/Date:0510352369 25.04.2013	Defer Date: 11.0.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.07.2013.

Case No.:9/13/84-ALC3/2013	'	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Approved
HQ File :01/84/050/00068/AM14/		Lic.No/Date:0310733110 02.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 30.05.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Polyester Partially	10,000.000	Reformate	8861.440 M.T.
	Oriented yarn (POY)	M.T.	Acetic Acid	920.000 M.T.
			Naphtha	4760.800 M.T.

Finish Oil	101.000 M.T.
Catalyst T8P	0.920 M.T.
Cobalt Acetate	13.800 M.T.
Manganese Acetate	42.320 M.T.
Hydro-Bromic Acid	3.680 M.T.
Sodium Hydroxide	73.600 M.T.
Molecular Sieves	0.240 M.T.
Activated Alumina	0.120 M.T.
Antifoam (Pluronic PE 10-	0.010 M.T.
100	
Activated Carbon	0.140 M.T.
Titanium Dioxide	33.800 M.T.
Antimony Trioxide	6.000 M.T.
Dowtherm	50.000 M.T.

	-	Status: Deferred
HQ File :01/84/050/00035/AM14/		Defer Date: 11.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.07.2013.

II	'	07.06.2012	Status: Approved
HQ File :01/84/050/00067/AM14/		Lic.No/Date:0310733383 06.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 30.05.2013 as detailed below:-

S.No.	Export Product		Export Quantity	Import item	Quantity allowed
1.	Polyester	Partially	10,000.000	Reformate	8861.440 M.T.
	Oriented yarn (P	OY)	M.T.	Acetic Acid	920.000 M.T.
				Naphtha	4760.800 M.T.
				Finish Oil	101.000 M.T.
				Catalyst T8P	0.920 M.T.
				Cobalt Acetate	13.800 M.T.
				Manganese Acetate	42.320 M.T.
				Hydro-Bromic Acid	3.680 M.T.
				Sodium Hydroxide	73.600 M.T.
				Molecular Sieves	0.240 M.T.
				Activated Alumina	0.120 M.T.
				Antifoam (Pluronic PE 10-	0.010 M.T.
				100	
				Activated Carbon	0.140 M.T.
				Titanium Dioxide	33.800 M.T.
				Antimony Trioxide	6.000 M.T.
				Dowtherm	50.000 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

				Status: Deferred
13	HQ File :01/84/050/00037/AM14/	RLA File :05/24/040/00031/AM14/		Defer Date: 18.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 18.07.2013.

	Case No.:11/13/84-ALC3/2013	Party Name: EUROPEAN TOOLS MANUFACTURING CO;	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
14	4 HQ File :01/84/050/00070/AM14/	RLA File :30/24/040/00006/AM14/		Defer Date: 25.07.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.			

		'	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
15	HQ File :01/84/050/00069/AM14/			Defer Date: 25.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

		5	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
16	HQ File :01/84/050/00071/AM14/			Defer Date: 25.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

	Case No.:3/13/84-ALC3/2013	1 -		Status: Deferred
17	HQ File :01/84/050/00062/AM14/		Lic.No/Date:0510354793 21.05.2013	Defer Date: 18.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.07.2013.

		Case No.:5/13/84-ALC3/2013	3	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
$\ 1$	8	HQ File :01/84/050/00064/AM14/		Lic.No/Date:0510354794 21.05.2013	Defer Date: 18.07.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.07.2013.

	Case No.:7/13/84-ALC3/2013	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
19	HQ File :01/84/050/00066/AM14/	Lic.No/Date:0510355060 23.05.2013	Defer Date: 25.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

	Case No.:4/13/84-ALC3/2013		Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
20	HQ File :01/84/050/00063/AM14/			Defer Date: 25.07.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

	Case No.:1/13/84-ALC3/2013	1 3	Meet No/Date:13/84-ALC3/2013 27.06.2013	Status: Deferred
21	HQ File :01/84/050/00060/AM14/			Defer Date: 25.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

		-	I	Status: Deferred
22	HQ File :01/84/050/00061/AM14/		I	Defer Date: 25.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

II I	Party Name: RICHA GLOBAL EXPORTS P. LTD.	07.06.2012	Status: Approved
HQ File :01/84/050/00065/AM14/		Lic.No/Date:0510356026 03.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top of imported front panel 100% Polyester dyed woven fabric & back panel Indian fabric, GSM-95+/-10%, Style No. 320262	2500 Nos.	100% Polyester dyed woven fabric, GSM-95+/-10%	2075 Sq. meter
2.	Ladies Top of imported front panel 100% Polyester dyed woven fabric & back panel Indian fabric, GSM-95+/-10%, Style No. 320262	1	100% Polyester dyed woven fabric, GSM-95+/-10%	9338 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(24)

Case No.149	M/s Gaurav International, New Delhi	
NC 13/AM-14, dt. 27.06.2013	File No.01/84/162/002/AM-1/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510352080 dated		
22.04.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

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Case No.150	M/s Shahi Exports Pvt. Ltd., Faridabad		
NC 13/AM-14, dt. 27.06.2013	File No.01/84/162/433/AM-13/DES-V		
Fixation of norms in respect of Advance Authorization No.0510325624 dated 23.05.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/37/2013-14/Hosy., dated 26.06.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Skirt made of 100% Cotton dyed woven fabric, GSM-165+/-10%, Style No.: CX8-7108721	1 pcs.	100% Cotton dyed woven fabric, GSM-165+/-10%	1.43 Sq. meter per piece
2.	Men's Scarves made of 100% Cotton yarn dyed fabric, GSM- 145+/-10%, Style No. MX24H21	1 pcs.	100% Cotton yarn dyed fabric, GSM-145+/-10%	1.60 Sq. meter per piece
3.	Girls Rompers made of 100% Cotton Corduroy woven fabric,	1 *	100% Cotton Corduroy woven fabric, GSM-	•

	GSM-230+/-10%, Style No.: JSW12HDR		230+/-10%	
4.	Ladies Scarves made of 100% Silk dyed fabric, GSM-35+/-10%, Style No. 4015604	1 pcs.	100% Silk dyed fabric, GSM-35+/-10%	0.60 Sq. meter per piece
5.	Ladies Top made of 74% Rayon 26% Polyester Velvet fabric, GSM-280+/-10%, Style No. JWM412617	1 pcs.	74% Rayon 26% Polyester Velvet fabric, GSM-280+/-10%	0.87 Sq. meter per piece
6.	Girls Dress made of 100% Cotton denim printed fabric, GSM-153+/-10%, Style No.: CT87111116	1 pcs.	100% Cotton denim printed fabric, GSM-153+/-10%	0.95 Sq. meter per piece
7.	Girls Dress made of 100% Cotton denim printed fabric, GSM-153+/-10%, Style No.: CT87111100	1 pcs.	100% Cotton denim printed fabric, GSM-153+/-10%	1.98 Sq. meter per piece
8.	Girls Romper made of 100% Cotton denim printed fabric, GSM-149+/-10%, Style No.: JSS13CPS59	1 pcs.	100% Cotton denim printed fabric, GSM-149+/-10%	1.40 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.151	M/s Arvind Ltd., Ahmedabad		
NC 13/AM-14, dt. 27.06.2013	File No.01/84/162/003/AM-14/DES-V		
Ratification of input output norms against Advance Authorization No.0810120006 dated 03.04.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)

for their examination and comments. It was decided to defer the case for re-listing on 18.07.2013.

(27)

Case No.152	M/s Alpine Apparels Pvt. Ltd., Faridabad	
NC 13/AM-14, dt. 27.06.2013	File No.01/84/162/510/AM-13/DES-V	
Ratification of input output norms against Annual Advance Authorization No.0510342057 dated 31.12.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 11.07.2013.

(28)

Case No.153	Representation received from Indian Flexible Intermediate Bulk	
Containers Association, New Delhi		
NC 13/AM-14, dt. 27.06.2013	File No.01/84/162/047/AM-14/DES-V	
Classification of Export Product - Flexible Intermediate Bulk Containers (FIBC)		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments from the Regional Office of Textile Commissioner, Noida has been received. The requisite comments from the remaining members of Norms Committee i.e. DC(MSME), DIPP & Deptt. of Chemicals & Petro-chemicals are still awaited. Accordingly, the Committee after deliberations decided to await the requisite comments from the remaining members of the Committee.

(29)

Case No.154	M/s Corset Wholesale Ltd., Gurgaon		
NC 13/AM-14, dt. 27.06.2013	File No.01/84/162/004/AM-14/DES-V		
Ratification of input output norms against Advance Authorization No.0510352244 dated 25.04.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.07.2013.

(30)

Case No.155 M/s Ashutosh Fibre Pvt. Ltd., Ahmedabad		
NC 13/AM-14, dt. 27.06.2013 File No.01/84/50/466/AM-13/DES-V, 01/84/50/319/AM-1		
	DES.V & 01/84/50/312/AM-12/DES-V	
Re-fixation of input output norms against Advance Authorization Nos.0810106732 dated 16.12.2011,		
0810107410 dated 04.01.2012 & 0810119073 dated 06.03.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to take the following decisions on each of the case:-

Advance Authorization No.0810106732 dated 16.12.2011

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Tex Yarn containing Mod Acrylic	24,000	Mod Acrylic fiber	6489.600 Kgs	S.
	fiber – 6240 Kgs. (26%), Para	Kgs.		(including 4%	6
	Aramid fiber – 9360 Kgs. (39%)			wastage)	
	and Stainless Steel wire – 8400		Para Aramid fiber	9734.400 Kgs	s .
	Kgs. (35%)			(including 4%	6
				wastage)	
			Stainless Steel wire	8484.000 Kgs	S .
				(including 1%	⁄o
				wastage)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Advance Authorization No.0810107410 dated 04.01.2012

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The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Tex Yarn containing Mod Acrylic fiber – 1820 Kgs. (26%), Para	7000 Kgs.	Mod Acrylic fiber		gs. %
	Aramid fiber – 2730 Kgs. (39%)			wastage)	
	and Stainless Steel wire – 2450		Para Aramid fiber	2839.200 Kg	S.
	Kgs. (35%)			(including 4°	%
				wastage)	
			Stainless Steel wire	2474.500 Kg	gs.
				(including 1	%
				wastage)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Advance Authorization No.0810119073 dated 06.03.2013

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Tex Yarn containing Mod	30,048.177	Mod Acrylic fiber	8125.000 Kgs.
	Acrylic fiber – 7812.50 Kgs.	Kgs.		(including 4%
	(26%), Para Aramid fiber –			wastage)
	11,718.75 Kgs. (39%) and		Para Aramid fiber	12,187.000 Kgs.
	Stainless Steel wire -10,500			(including 4%
	Kgs. (35%)			wastage)
			Stainless Steel wire	10,553.000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (31)

Case No.156	M/s Chelsea Mills, New Delhi	
NC 13/AM-14, dt. 27.06.2013	File No.01/84/171/035/AM-14/DES-V	
Ratification of input output norms against Annual Advance Authorization No.0510342264 dated		
02.01.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.07.2013.

(32)

Case No.157	M/s Nahar Textiles Pvt. Ltd., Mumbai	
NC 13/AM-14, dt. 27.06.2013	File No.01/84/50/184/AM-04/DES-V	
Ratification of input output norms against Advance Authorization No.0310203919 dated 06.05.2003.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.07.2013.

(33)

Case No.158	M/s Cliovenus Inc.,Bangalore	
NC 13/AM-14, dt. 27.06.2013	File No.01/84/50/042/AM-13/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0710087501 dated		
04.04.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the description of import item in this case. Accordingly, Committee after deliberations decided to amend the description of import product in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dyed 100% Mulberry Silk yarn	4800 Kgs.	100% Mulberry raw	6432 Kgs.
	in cones (twisted, degummed &		thrown silk yarn of any	(including

dyed), 20/22 denier	grade (other than	dupion	34%
	yarn)(untwisted	&	wastage)
	gummed), 20/22 der	nier	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.